

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-313
IB-310/ND/2020

IN THE MATTER OF:

Mr. S.P. Kanugo

Vs

M/s JDMT Engineering India Pvt Ltd.

...Applicant

...Respondent

SECTION

Under Section – 9 of IBC, 2016

Order delivered on 31.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Dhruv Gupta

For the Respondent :

ORDER

Ld. Counsel for petitioner seeks time to rectify the defects in the main petition. Let the same be rectified before the next date of hearing. List the case on **17.02.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)